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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JODHPUR BENCH: JODHPUR

Date of order : 18.1.1995

OA No. 23/95

Wishal Bhatnagat

.. Applicant

VS.

Union of India & Ors.

... Respondents.

Mr. S.K. Malik, Counsel for the applicant.

CORAM:

Hon'ble Mr. Gopal Krishna, Judicial Member. Hon'ble Mr. N.K. Verma, Administrative Member.

PER HON'BLE MR. GOPAL KRISHNA:

In this application, under Section 19 of the Administrative Tribunals Act, 1985, the applicant Vishal Bhatnagar has sought a direction Union of India through to/the Secretary and Chairman of Nuclear Power Corporation and the Project Director, Nuclear Power Corporation of India Ltd., Rajasthan Automic Power Station, to take supplementary interview of the applicant and if he is declared successful in the interview, he with be appointed as a Lineman in the grade of Rs. 950-1400 per month with consequential benefits.

2. The learned counsel for the applicant has failed to satisfy us that the Nuclear Power Corporation of India Ltd. has already been notified

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by the Central Government as envisaged by Section 14(2) of the Administrative Tribunals Act, 1985. In the absence of any such notification, we are of the view that this application is not entertainable by this Tribunal for want of jurisdiction. Let the OA be teturned to the learned counsel for the applicant for its presentation before an appropriate forum. This application stands disposed of accordingly.

(N.K. VERMA) MEMBER (A) GOPAL KRISHNA) MEMBER (J)

CVI.